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Title: Papers laid on the Table by Ministers /Members.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri T.R.Baalu, beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

- (i) Memorandum of Understanding between Dredging Corporation of India and the Department of Shipping, Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT. 9398/08)

- (ii) Memorandum of Understanding between Hooghly Dock and Port Engineers Limited and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT. 9399/08)

- (iii) Memorandum of Understanding between Ennore Port Limited and the Department of Shipping, Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT. 9400/08)

- (iv) Memorandum of Understanding between Cochin Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT. 9401/08)

- (v) Memorandum of Understanding between Hindustan Shipyard Limited and the Ministry of Shipping, Road Transport and Highways for the year 2008-2009.

(Placed in Library, See No. LT. 9402/08)

(2) A copy of the Notification No. G.S.R. 578(E) (Hindi and English versions) published in Gazette of India dated the 5<sup>th</sup> August, 2008 containing corrigendum to the Notification No. G.S.R. 49(E) dated the 3<sup>rd</sup> February, 2006, issued under Major Port Trusts Act, 1963.

(Placed in Library, See No. LT. 9403/08)

- (i) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-

- (ii) The Merchant Shipping (International Fund for Compensation for Oil Pollution Damage) Rules, 2008 published in Notification No. G.S.R. 220(E) in Gazette of India dated the 27<sup>th</sup> March, 2008.

- (iii) The Merchant Shipping (Civil Liability for Oil Pollution Damage) Rules, 2008 published in Notification No. G.S.R. 219(E) in Gazette of India dated the 27<sup>th</sup> March, 2008.

- (iv) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 9404/08)

- (v) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (vi) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2007-2008.

- (vii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2007-2008, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9405/08)

THE MINISTER OF TOURISM AND CULTURE (SHRIMATI AMBIKA SONI): Sir, I, on behalf of Shri A.R.Antulay, beg to lay on the Table:-

(viii) A copy of the 44<sup>th</sup> Report (Hindi and English versions) of the Commissioner for Linguistic Minorities, for the period from July, 2005 to June, 2006 under Article 350(B) of the Constitution.

(ix) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9406/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(x) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9407/08)

THE MINISTER OF TOURISM AND CULTURE (SHRIMATI AMBIKA SONI): Sir, I, beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Cultural Centre, Dimapur, for the year 2006-2007, alongwith Audited Accounts.

(xi) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Cultural Centre, Dimapur, for the year 2006-2007.

(xii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9408/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(xiii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2005-2006.

(xiv) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 9409/08)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Memorial Museum and Library, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(xv) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Memorial Museum and Library, New Delhi, for the year 2006-2007.

(xvi) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT. 9410/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS(SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri Praful Patel, beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Chief Commissioner of Railway Safety, Lucknow, for the

year 2006-2007.

(xvii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Chief Commissioner of Railway Safety, Lucknow, for the year 2006-2007.

(xviii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9411/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS(SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri M.S.Gill, beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2005-2006, alongwith Audited Accounts.

(xix) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2005-2006.

(xx) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9412/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(xxi) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2006-2007.

(xxii) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 9413/08)

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2006-2007, alongwith Audited Accounts.

(xxiii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, Delhi, for the year 2006-2007.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT. 9414/08)

THE MINISTER OF CHEMICALS AND FERTILIZERS AND MINISTER OF STEEL (SHRI RAM VILAS PASWAN): Sir, I, on behalf of Shri B.K.Handique, beg to lay on the Table:-

(xxiv) A copy each of the following papers (Hindi and English versions):-

(i) Memorandum of Understanding between the National Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9415/08)

(ii) Memorandum of Understanding between the Brahmaputra Valley Fertilizer Corporation Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9416/08)

- (iii) Memorandum of Understanding between the Projects and Development India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9417/08)

- (iv) Memorandum of Understanding between the Fertilizers and Chemicals Travancore Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9418/08)

- (v) Memorandum of Understanding between the FCI Aravali Gypsum and Minerals India Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9419/08)

- (vi) Memorandum of Understanding between the Rashtriya Chemicals and Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9420/08)

- (vii) Memorandum of Understanding between the Madras Fertilizers Limited and the Department of Fertilizers, Ministry of Chemicals and Fertilizers for the year 2008-2009.

(Placed in Library, See No. LT. 9421/08)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceutical Corporation Limited and the Department of Ayush, Ministry of Health and Family Welfare for the year 2008-2009.

(Placed in Library, See No. LT. 9422/08)

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(xxv) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2006-2007.

(xxvi) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT. 9423/08)

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2006-2007.

(xxvii) A copy of the Annual Accounts (Hindi and English versions) of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2006-2007, together with Audit Report thereon.

(xxviii) A copy of the Review (Hindi and English versions) by the Government of the working of the AIDS Prevention and Control Project, Voluntary Health Services, Chennai, for the year 2006-2007.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT. 9424/08)

(6) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(xxix) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, New Delhi, for the year 2006-2007.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(Placed in Library, See No. LT. 9425/08)

(8) A copy of the Drug and Cosmetics (First Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 512(E) in Gazette of India dated the 9<sup>th</sup> July, 2008 under Section 38 of the Drugs and Cosmetics Act, 1940.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(Placed in Library, See No. LT. 9426/08)

(10) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9427/08)

(11) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Medical Sciences, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Medical Sciences, New Delhi, for the year 2006-2007.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

(Placed in Library, See No. LT. 9428/08)

(13) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008:-

(i) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Rules, 2008 published in Notification No. G.S.R. 573(E) in Gazette of India dated the 4<sup>th</sup> August, 2008.

(ii) The Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Regulations, 2008 published in Notification No. G.S.R. 574(E) in Gazette of India dated the 4<sup>th</sup> August, 2008.

(Placed in Library, See No. LT. 9429/08)

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 23 of the Prevention of Food Adulteration Act, 1954:-

(i) The Prevention of Food Adulteration (5<sup>th</sup> Amendment) Rules, 2008 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 19<sup>th</sup> September, 2008.

(ii) The Prevention of Food Adulteration (6<sup>th</sup> Amendment) Rules, 2008 published in Notification No. G.S.R. 754(E) in Gazette of India dated the 27<sup>th</sup> October, 2008.

(Placed in Library, See No. LT. 9430/08)

(15) A copy of the Notification No. G.S.R. 730(E) (Hindi and English versions) published in Gazette of India dated the 13<sup>th</sup> October, 2008 containing corrigendum to the Notification No. G.S.R. 491(E) dated the 21<sup>st</sup> August, 2006 issued under the Prevention of Food Adulteration Act, 1954.

(Placed in Library, See No. LT. 9431/08)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU): Sir, I, on behalf of Shri Naranbhai Rathwa, beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9432/08)

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India and the Ministry of Railways, for the year 2008-2009.

(Placed in Library, See No. LT. 9433/08)

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K. VENKATAPATHY): Sir, I, on behalf of Shri K.H.Muniyappa, beg to lay on the Table:

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, Union Government (Commercial)(No. PA 16 of 2008) Public Sector Undertakings, Public Private Partnership in implementation of Road Projects by National Highways Authority of India (Performance Audit) for the year ended March, 2007.

(Placed in Library, See No. LT. 9434/08)

(2) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 280(E) published in Gazette of India dated the 8<sup>th</sup> February, 2008 regarding acquisition of land for building (widening-six-laning etc.), maintenance, management and operation of National Highway No. 4 (Bangalore-Nelamangala Section) in the State of Karnataka.
- (ii) S.O. 434(E) published in Gazette of India dated the 5<sup>th</sup> March, 2008 authorising the Assistant Commissioner, Mangalore Sub-Division, Mangalore, as the competent authority to acquire land for building (widening/ four-laning etc.), maintenance, management and operation of National Highway No. 17 (Mangalore-Cochin Section) in the State of Karnataka.
- (iii) S.O. 503(E) published in Gazette of India dated the 14<sup>th</sup> March, 2008 regarding acquisition of land for building (widening/ four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hasan Section) in the State of Karnataka.
- (iv) S.O. 334(E) published in Gazette of India dated the 15<sup>th</sup> February, 2008 making certain amendments in the Notification No. S.O. 631(E) dated 18<sup>th</sup> April, 2007.
- (v) S.O. 336(E) published in Gazette of India dated the 15<sup>th</sup> February, 2008 making certain amendments in the Notification No. S.O. 630(E) dated 18<sup>th</sup> April, 2007.

- (vi) S.O. 490(E) published in Gazette of India dated the 13<sup>th</sup> March, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 {(Tamilnadu/Kerala Border (Walayar-Thrissur Section))} in the State of Kerala.
- (vii) S.O. 505(E) and S.O. 506(E) published in Gazette of India dated the 14<sup>th</sup> March, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 17, including the bypasses in the State of Kerala.
- (viii) S.O. 849(E) published in Gazette of India dated the 10<sup>th</sup> April, 2008 authorising Officers, mentioned therein, to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 in the State of Kerala.
- (ix) S.O. 77(E) published in Gazette of India dated the 10<sup>th</sup> January, 2008 authorising Revenue Division Officer, Kadapa to acquire land for construction of approaches to Road Over Bridge of Chittoor-Kurnool Road of National Highway No. 18 in the State of Andhra Pradesh.
- (x) S.O. 2093(E) published in Gazette of India dated the 5<sup>th</sup> December, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (xi) S.O. 2463(E) published in Gazette of India dated the 17<sup>th</sup> October, 2008 making certain amendments in the Notification No. S.O. 1884(E) dated 30<sup>th</sup> July, 2008.
- (xii) S.O. 2491(E) published in Gazette of India dated the 22<sup>nd</sup> October, 2008 making certain amendments in the Notification No. S.O. 1869(E) (in Hindi version only) dated 29<sup>th</sup> July, 2008.
- (xiii) S.O. 1600(E) published in Gazette of India dated the 1<sup>st</sup> July, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 17 (Kodungallur Bypass) in the State of Kerala.
- (xiv) S.O. 2046(E) published in Gazette of India dated the 14<sup>th</sup> August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 {(Tamilnadu/Kerala Border (Walayar-Thrissur Section))} in the State of Kerala.
- (xv) S.O. 2077(E) published in Gazette of India dated the 20<sup>th</sup> August, 2008 authorising Deputy Collector (LA), Thiruvananthapuram, as the competent authority to acquire land on National Highway No. 47 (Thiruvananthapuram to Kerala/Tamil Nadu Border Section) for building (widening/four-laning etc.), maintenance, management and operation of the above Highway in the State of Kerala.
- (xvi) S.O. 2078(E) published in Gazette of India dated the 20<sup>th</sup> August, 2008 authorising special District Revenue Officer, Tirunelveli, with headquarters at Nagercoil, as the competent authority to acquire land on National Highway Nos. 47 (Kerala Tamil Nadu Border to Kanyakumari Section) and 47B (Nagercoil to Kavalkinaru Section) for building (widening/four-laning etc.), maintenance, management and operation of the above Highways in the State of Tamil Nadu.
- (xvii) S.O. 1249(E) published in Gazette of India dated the 29<sup>th</sup> May, 2008 authorising District Revenue Officer, Sirsa as the competent authority to acquire land for construction of ROB over Railway crossing No. 143 at Rewari-Bhatinda Railway Line in Sirsa Town on National Highway No. 10 in the State of Haryana.
- (xviii) S.O. 1275(E) published in Gazette of India dated the 30<sup>th</sup> May, 2008 making certain amendments in the Notification No. S.O. 514(E) dated 7<sup>th</sup> April, 2006.
- (xix) S.O. 1276(E) published in Gazette of India dated the 30<sup>th</sup> May, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonapat Section) in the State of Haryana.
- (xx) S.O. 2179(E) published in Gazette of India dated the 10<sup>th</sup> September, 2008 making certain amendments in the Notification No. S.O. 294(E) dated 14<sup>th</sup> February, 2007.

- (xxi) S.O. 2230(E) published in Gazette of India dated the 18<sup>th</sup> September, 2008 containing corrigendum to the Notification No. S.O. 1562(E) dated 26<sup>th</sup> June, 2007.
- (xxii) S.O. 2049(E) published in Gazette of India dated the 14<sup>th</sup> August, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule Section) in the State of Maharashtra.
- (xxiii) S.O. 2304(E) published in Gazette of India dated the 29<sup>th</sup> September, 2008 regarding rates of bridge fee to be recovered from the users of permanent Yenegur Bridge on the National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (xxiv) S.O. 2229(E) published in Gazette of India dated the 18<sup>th</sup> September, 2008 regarding for building of National Highway No. 7 (Kamptee-Kanhan bypass and Nagpur-Hyderabad Section) in the State of Maharashtra.
- (xxv) S.O. 2089(E) published in Gazette of India dated the 22<sup>nd</sup> August, 2008 authorising Officers, mentioned therein, to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 6 in the State of Maharashtra.
- (xxvi) S.O. 2182(E) published in Gazette of India dated the 10<sup>th</sup> September, 2008 authorising Officers, mentioned therein, to acquire land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 8 in the State of Haryana.
- (xxvii) S.O. 2062(E) published in Gazette of India dated the 18<sup>th</sup> August, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 2 (Faridabad Section) in the State of Haryana.
- (xxviii) S.O. 1197(E) published in Gazette of India dated the 23<sup>rd</sup> May, 2008 making certain amendments in the Notification No. S.O. 1834(E) dated 25<sup>th</sup> October, 2007.
- (xxix) S.O. 1050(E) published in Gazette of India dated the 30<sup>th</sup> April, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kuruli-Kiratpur Section) in the State of Punjab.
- (xxx) S.O. 1279(E) published in Gazette of India dated the 2<sup>nd</sup> June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxi) S.O. 1461(E) published in Gazette of India dated the 17<sup>th</sup> June, 2008 regarding acquisition of land for building, maintenance, management and operation of a four laned Railway Over-bridge National Highway No. 22 in the State of Punjab.
- (xxxii) S.O. 2100(E) and S.O. 2101(E) published in Gazette of India dated the 25<sup>th</sup> August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxiii) S.O. 868(E) published in Gazette of India dated the 11<sup>th</sup> April, 2008 authorising Additional District Magistrate (Land Acquisition), Uttar Dinajpur District, as the competent authority to acquire land on National Highway No. 34 in the State of West Bengal.
- (xxxiv) S.O. 1862(E) published in Gazette of India dated the 28<sup>th</sup> July, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xxxv) S.O. 1867(E) published in Gazette of India dated the 29<sup>th</sup> July, 2008 making certain amendments in the Notification No. S.O. 1206(E) dated 16<sup>th</sup> October, 2003.
- (xxxvi) S.O. 1868(E) published in Gazette of India dated the 29<sup>th</sup> July, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 31 in the State of West Bengal.



- (xxxvii) S.O. 1223(E) to S.O. 1225(E) published in Gazette of India dated the 27<sup>th</sup> May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxviii) S.O. 1199(E) and S.O. 1200(E) published in Gazette of India dated the 23<sup>rd</sup> May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xxxix) S.O. 1284(E) published in Gazette of India dated the 3<sup>rd</sup> June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xl) S.O. 1400(E) published in Gazette of India dated the 9<sup>th</sup> June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xli) S.O. 875(E) published in Gazette of India dated the 15<sup>th</sup> April, 2008 containing corrigendum to the Notification No. S.O. 1766(E) (in Hindi version only) dated 17<sup>th</sup> October, 2007.
- (xlii) S.O. 927(E) published in Gazette of India dated the 24<sup>th</sup> April, 2008 containing corrigendum to the Notification No.1316(E) (in Hindi version only) dated 1<sup>st</sup> August, 2007.
- (xliii) S.O. 928(E) published in Gazette of India dated the 24<sup>th</sup> April, 2008 containing corrigendum to the Notification No.1318(E) (in Hindi version only) dated 1<sup>st</sup> August, 2007.
- (xliv) S.O. 1113(E) and S.O. 1114(E) published in Gazette of India dated the 8<sup>th</sup> May, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of different stretches of National Highway No. 26 (Jhansi-Lakhanadon Section) in the State of Madhya Pradesh.
- (xlv) S.O. 1222(E) published in Gazette of India dated the 27<sup>th</sup> May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Indore-Khalghat Section) in the State of Madhya Pradesh.
- (xlvi) S.O. 1401(E) published in Gazette of India dated the 9<sup>th</sup> June, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6 (Durg-Nagpur Section) in the State of Chhattisgarh.
- (xlvii) S.O. 1555(E) to S.O. 1558(E) published in Gazette of India dated the 25<sup>th</sup> June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 3 (Khalghat –M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 1871(E) published in Gazette of India dated the 29<sup>th</sup> July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Khalghat –M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xlix) S.O. 1879(E) published in Gazette of India dated the 30<sup>th</sup> July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Khalghat –M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (l) S.O. 2048(E) published in Gazette of India dated the 14<sup>th</sup> August, 2008 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 6, including construction of bypasses (Sambalpur-Raipur Section) in the State of Chhattisgarh.
- (li) S.O. 2051(E) published in Gazette of India dated the 14<sup>th</sup> August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi Section) in the State of Madhya Pradesh.
- (lii) S.O. 2231(E) published in Gazette of India dated the 18<sup>th</sup> September, 2008 regarding acquisition of land for

building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 3 (Dholpur-Morena Section) in the State of Madhya Pradesh.

- (liii) S.O. 687(E) published in Gazette of India dated the 25<sup>th</sup> March, 2008 making certain amendments in the Notification No. S.O. 1372(E) dated the 24<sup>th</sup> August, 2006.
- (liv) S.O. 1092(E) published in Gazette of India dated the 6<sup>th</sup> May, 2008 making certain amendments in the Notification No. S.O. 2147(E) dated the 18<sup>th</sup> December, 2007.
- (lv) S.O. 1093(E) published in Gazette of India dated the 6<sup>th</sup> May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway Nos. 23 (Saranga-Santhapada Section) and 200 in the State of Orissa.
- (lvi) S.O. 1141(E) published in Gazette of India dated the 15<sup>th</sup> May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 34 in the State of West-Bengal.
- (lvii) S.O. 1554(E) published in Gazette of India dated the 25<sup>th</sup> June, 2008 making certain amendments in the Notification No. S.O. 1290(E) dated the 11<sup>th</sup> August, 2006.
- (lviii) S.O. 1516(E) and S.O. 1517(E) published in Gazette of India dated the 23<sup>rd</sup> June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Rimuli-Rajamunda Section) in the State of Orissa.
- (lix) S.O. 1880(E) to S.O. 1882(E) published in Gazette of India dated the 30<sup>th</sup> July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of National Highway No. 215 (Panikoili-Rimuli) in the State of Orissa.
- (lx) S.O. 1649(E) published in Gazette of India dated the 10<sup>th</sup> July, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (lxi) S.O. 791(E) published in Gazette of India dated the 1<sup>st</sup> April, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan Section) in the State of Karnataka.
- (lxii) S.O. 896(E) published in Gazette of India dated the 21<sup>st</sup> April, 2008 making certain amendments in the Notification No. S.O. 556(E) dated the 7<sup>th</sup> June, 2000.
- (lxiii) S.O. 1032(E) published in Gazette of India dated the 28<sup>th</sup> April, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.
- (lxiv) S.O. 1074(E) published in Gazette of India dated the 2<sup>nd</sup> May, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different sections, mentioned therein, of National Highway Nos. 13, 17 and 48 in the State of Karnataka.
- (lxv) S.O. 1123(E) published in Gazette of India dated the 9<sup>th</sup> May, 2008 authorising Chief Engineer (National Highways), Karnataka, Public Works Department or his authorized legal representative to collect the fees on behalf of the Central Government at the rates, mentioned therein, in respect of National Highway No. 63 in the State of Karnataka.
- (lxvi) S.O. 1569(E) published in Gazette of India dated the 26<sup>th</sup> June, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 13,17 and 48 in the State of Karnataka.
- (lxvii) S.O. 1698(E) published in Gazette of India dated the 16<sup>th</sup> July, 2008 regarding rates of fee to be recovered from the users of bridge across Sharavathi River on Panaji-Mangalore Section of National Highway No. 17 in the State of

Karnataka.

- (I xviii) S.O. 1913(E) published in Gazette of India dated the 1<sup>st</sup> August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore Section) in the State of Karnataka.
- (I xix) S.O. 2126(E) published in Gazette of India dated the 28<sup>th</sup> August, 2008 regarding acquisition of land for building (widening/upgradation etc.), maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (I xx) S.O. 2128(E) published in Gazette of India dated the 28<sup>th</sup> August, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (I xxi) S.O. 2190(E) published in Gazette of India dated the 12<sup>th</sup> September, 2008 regarding rates of fee to be levied on mechanical vehicles for the use of the bridge across Nethravathi River on National Highway No. 48 (Bangalore-Mangalore Section) in the State of Karnataka.
- (I xxii) S.O. 2551(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 regarding acquisition of land for building/construction, maintenance, management and operation of Kodugallur bypass on National Highway No. 17 (Chandapura-Kottappuram Section) in the State of Kerala.
- (I xxiii) S.O. 2552(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 regarding acquisition of land for building/widening, maintenance, management and operation of on National Highway No. 17 [Chandapura-Kottappuram(Kodugallur bypass) Section] in the State of Kerala.
- (I xxiv) S.O. 2363(E) published in Gazette of India dated the 1<sup>st</sup> October, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (I xxv) S.O. 2364(E) published in Gazette of India dated the 1<sup>st</sup> October, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (I xxvi) S.O. 2365(E) published in Gazette of India dated the 1<sup>st</sup> October, 2008 making certain amendments in the Notification No. S.O. 631(E) dated the 18<sup>th</sup> April, 2007.
- (I xxvii) S.O. 2545(E) published in Gazette of India dated the 29<sup>th</sup> October, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 9 (Hyderabad-Vijayawada Section) in the State of Andhra Pradesh.
- (I xxviii) S.O. 1695(E) published in Gazette of India dated the 16<sup>th</sup> July, 2008 authorising Special Land Acquisition Officer and State Officer, National Highways, Bangalore to acquire land for construction of new major bridge across River Kabini on National Highway No. 212 in the State of Karnataka.
- (I xxix) S.O. 1696(E) published in Gazette of India dated the 16<sup>th</sup> July, 2008 authorising Special Land Acquisition Officer and State Officer, National Highways, Bangalore to acquire land for construction of approaches of the additional vents to Road Under Bridge on National Highway No. 4 in the State of Karnataka.
- (I xxx) S.O. 1697(E) published in Gazette of India dated the 16<sup>th</sup> July, 2008 authorising Special Land Acquisition Officer, National Highways, Dharwad to acquire land for construction of bridge across River Malaprabha on National Highway No. 218 in the State of Karnataka.
- (I xxxi) S.O. 2518(E) published in Gazette of India dated the 24<sup>th</sup> October, 2008 authorising Special Land Acquisition Officer, National Highway, Dharwad to acquire land for the purpose of building, maintenance, management and operation of bypass road National Highway No. 4 (Hubli-Dharwad) in the State of Karnataka.
- (I xxxii) S.O. 2597(E) and S.O. 2598(E) published in Gazette of India dated the 5<sup>th</sup> November, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of different stretches of

National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.

(lxxxiii) S.O. 2267(E) published in Gazette of India dated the 25<sup>th</sup> September, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 2 (Makhanpur to Etawah and Etawah Bypass Section) in the State of Uttar Pradesh.

(lxxxiv) S.O. 2268(E) published in Gazette of India dated the 25<sup>th</sup> September, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 8B (Bhiladi to Jetpur Section) in the State of Gujarat.

(3) Twelve statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) to (xii) of (2) above.

(Placed in Library, See No. LT. 9435/08)

(4) A copy of the Notification No. S.O. 543(E) (Hindi and English versions) published in Gazette of India dated the 20<sup>th</sup> March, 2008 appointing Project Directors of National Highways Authority of India, mentioned therein, to exercise the powers and discharge the functions conferred on them in respect of National Highways mentioned in the Notification issued under sub-section (1) of Section 20 of the National Highways (Land and Traffic) Act, 2002.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No. LT. 9436/08)

(6) A copy of the Central Motor Vehicles (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 521(E) in Gazette of India dated the 15<sup>th</sup> July, 2008 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988 together with an explanatory Memorandum.

(Placed in Library, See No. LT. 9437/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri V. Narayansamy, beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions):-

(i) Eleventh Five Year Plan, 2007-2012 (Volume-I) Inclusive Growth.

(ii) Eleventh Five Year Plan, 2007-2012 (Volume-II) Social Sector.

(iii) Eleventh Five Year Plan, 2007-2012 (Volume-III) Agriculture, Rural Development, Industry, Services and Physical Infrastructure.

(Placed in Library, See No. LT. 9438/08)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Development Planning Centre of the Institute of Economic Growth, Delhi, for the year 2007-2008, alongwith Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Development Planning Centre of the Institute of Economic Growth, Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9439/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of Institute of Applied Manpower Research, Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 9440/08)

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CULTURE  
(SHRIMATI KANTI SINGH): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rampur Raza Library, Rampur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rampur Raza Library, Rampur, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9441/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri Prithviraj Chavan, beg to lay on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Recruitment) Amendment Rules, 2007 published in Notification No. G.S.R. No. 256 in Gazette of India dated the 1<sup>st</sup> December, 2007.
  - (ii) The Indian Police Service (Recruitment) Amendment Rules, 2007 published in Notification No. G.S.R. No. 257 in Gazette of India dated the 1<sup>st</sup> December, 2007.
  - (iii) The Indian Forest Service (Recruitment) Amendment Rules, 2007 published in Notification No. G.S.R. No. 258 in Gazette of India dated the 1<sup>st</sup> December, 2007.
  - (iv) The Indian Administrative Service (Pay) Amendment Rules, 2007 published in Notification No. G.S.R. No. 23(E) in Gazette of India dated the 10<sup>th</sup> January, 2008.
  - (v) The Indian Police Service (Pay) Rules, 2007 published in Notification No. G.S.R. No. 108(E) in Gazette of India dated the 25<sup>th</sup> February, 2008.
  - (vi) The Indian Forest Service (Pay) Rules, 2007 published in Notification No. G.S.R. No. 109(E) in Gazette of India dated the 25<sup>th</sup> February, 2008.
  - (vii) The Indian Administrative Service (Pay) Second Amendment Rules, 2008 published in Notification No. G.S.R. No. 665(E) in Gazette of India dated the 19<sup>th</sup> September, 2008.
  - (viii) The Indian Forest Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. No. 691(E) in Gazette of India dated the 27<sup>th</sup> September, 2008.
  - (ix) The Indian Police Service (Pay) Amendment Rules, 2008 published in Notification No. G.S.R. No. 692(E) in Gazette of India dated the 27<sup>th</sup> September, 2008.

(2) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9442/08)

(3) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

- (i) The 58<sup>th</sup> Annual Report of the Union Public Service Commission, New Delhi, for the year 2007-2008.
- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of

cases referred to in Chapter 10 of the Report.

(Placed in Library, See No. LT. 9443/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri S.S.Palanimanickam, I beg to lay on the Table-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2006-2007.

(ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9444/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of Export-Import Bank of India, Mumbai, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the of Export-Import Bank of India, Mumbai, for the year 2007-2008.

(Placed in Library, See No. LT. 9445/08)

(4) A copy of the Bank of Maharashtra Officers' Service Regulation, 1979 Amendment Regulations, 2006 (Hindi and English versions) published in Notification No. S.O. No. AX-I/ST/OSR/5207/2007 in Gazette of India dated the 30<sup>th</sup> May, 2008 under sub-section(4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970/1980.

(Placed in Library, See No. LT. 9446/08)

(5) A copy each of the following Notifications (Hindi and English versions) under Section 27 of the Insurance Regulatory and Development Authority Act, 1999:-

(i) The Insurance Regulatory and Development Authority (Obligations of Insurers to Rural or Social Sectors) (Third Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/1/42/2008 in Gazette of India dated the 1<sup>st</sup> February, 2008.

(ii) The Insurance Regulatory and Development Authority (Obligations of Insurers to Rural or Social Sectors) (Fourth Amendment) Regulations, 2008 published in Notification No. F. No. IRDA/Reg/2/43/2008 in Gazette of India dated the 29<sup>th</sup> January, 2008.

(iii) The Insurance Regulatory and Development Authority (Licensing of Insurance Agents) (Amendment) Regulations, 2007 published in Notification No. F. No. IRDA/Reg/2/39/2007 in Gazette of India dated the 9<sup>th</sup> October, 2007.

(iv) The Insurance Regulatory and Development Authority (Insurance Brokers) (Amendment) Regulations, 2007 published in Notification No. F. No. IRDA/Reg/4/41/2007 in Gazette of India dated the 5<sup>th</sup> November, 2007.

(6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT. 9447/08)

(7) A copy of the Notification No. F. No. IRDA/RI/1/38/2007 (Hindi and English versions) published in Gazette of India dated the 6<sup>th</sup> February, 2007 modifying the percentage cession of the sum insured on each General Insurance policy to be reinsured with the Indian re-insurer issued under Insurance Regulatory and Development Authority Act, 1999.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(Placed in Library, See No. LT. 9448/08)

(9) A copy of the Special Court (Trial of Offences Relating to Transactions in Securities) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 291(E) in Gazette of India dated the 17<sup>th</sup> April, 2008 under sub-section (2) of Section 14 of Offences Relating to Transactions in shares) Act, 1992.

(Placed in Library, See No. LT. 9449/08)

(10) A copy of the Notification No. G.S.R. 678(E) (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> September, 2008 together with an explanatory memorandum making certain amendments in the first schedule of the Customs Tariff Act, 1975 in order to introduce new tariff entries as per the requirements of Chemical Weapon Convention Act, 2000 and other user agencies under sub-section (7) of section 9A of the Customs Tariff Act, 1975.

(Placed in Library, See No. LT. 9450/08)

(11) A copy of the Notification No. S.O. 2189(E) (Hindi and English versions) published in Gazette of India dated the 12<sup>th</sup> September, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 130(E) dated the 28<sup>th</sup> January, 2008 issued under sub-section (1) of Section 9 of the Indian Stamp Act, 1899.

(Placed in Library, See No. LT. 9451/08)

(12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 204(E) published in Gazette of India dated the 25<sup>th</sup> March, 2008 specifying vulnerability to smuggling of the area, mentioned therein, as specified area for the purposes of the Customs Act, 1962.
- (ii) G.S.R. 261(E) published in Gazette of India dated the 2<sup>nd</sup> April, 2008 specifying goods, mentioned therein, in respect of which special measures for the purpose of checking their illegal export and facilitating the detection of the said goods which are likely to be illegally to be exported shall be taken in the areas specified in the India's land border with Bangladesh falling within the territories of West Bengal, Tripura, Assam, Meghalaya and Mizoram.

(Placed in Library, See No. LT. 9452/08)

(13) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 720(E) published in Gazette of India dated the 6<sup>th</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 35/2001-C.E.(N.T.) dated the 26<sup>th</sup> June, 2001.
- (ii) G.S.R. 721(E) published in Gazette of India dated the 6<sup>th</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E.(N.T.) dated the 8<sup>th</sup> March, 2002.

(Placed in Library, See No. LT. 9453/08)

(15) A copy of the Notification No. S.O. 1277(E) (Hindi and English versions) published in Gazette of India dated the 30<sup>th</sup> May, 2008 together with an explanatory memorandum reducing the rate of tax as specified in sub-section (1) of Section 8 of the Central Sales Tax Act, 1956 from three per cent to two per cent with effect from 1<sup>st</sup> June, 2008, issued under Section 8 of the said Act.

(Placed in Library, See No. LT. 9454/08)

(16) A copy of the Acquisition of State Bank of Saurashtra Order, 2008 (Hindi and English versions) published in Notification No. G.S.R. 589(E) in Gazette of India dated the 13<sup>th</sup> August, 2008 issued under sub-section(2) of Section 35 of the State Bank of India Act, 1955.

(Placed in Library, See No. LT. 9455/08)

(17) A copy of the Credit Information Companies (Regulation) (Removal of Difficulties) Order, 2008 (Hindi and English versions) published in Notification No. S.O. 201 in Gazette of India dated the 2<sup>nd</sup> February, 2008 issued under Section 35 of the

(Placed in Library, See No. LT. 9456/08)

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9457/08)

(19) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9458/08)

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2007-2008.

(Placed in Library, See No. LT. 9459/08)

(21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics, Delhi School of Economics, Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics, Delhi School of Economics, Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9460/08)

(22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2007-2008.

(Placed in Library, See No. LT. 9461/08)

(23) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9462/08)

(24) A copy of the Notification No. G.S.R. 751(E) (Hindi and English versions) published in Gazette of India dated the 24<sup>th</sup> October, 2008 together with an explanatory memorandum appointing the Commissioner of Customs (Import and General), New Delhi as the Central Excise Officer and invests him with all the powers of the officers, mentioned therein, issued under sub-section(1) of Rule 3 of the Central Excise Rules, 2002.



(25) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 744(E) published in Gazette of India dated the 22<sup>nd</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (ii) G.S.R. 757(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus., dated the 13<sup>th</sup> August, 2008.
- (iii) G.S.R. 259(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 66/2008-Cus., dated the 10<sup>th</sup> May, 2008.
- (iv) G.S.R. 760(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum seeking to prescribe a specific export duty rate of Rs. 200 per tonne on Iron Ore Fines.
- (v) G.S.R. 761(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 79/2008-Cus., dated the 13<sup>th</sup> June, 2008.
- (vi) G.S.R. 763(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (vii) G.S.R. 769(E) published in Gazette of India dated the 4<sup>th</sup> November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (viii) G.S.R. 779(E) published in Gazette of India dated the 7<sup>th</sup> November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 116/2008-Cus., dated the 31<sup>st</sup> October, 2008.
- (ix) G.S.R. 794(E) published in Gazette of India dated the 18<sup>th</sup> November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1<sup>st</sup> March, 2002.
- (x) G.S.R. 814(E) published in Gazette of India dated the 21<sup>st</sup> November, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus., dated the 23<sup>rd</sup> July, 1986.

(Placed in Library, See No. LT. 9464/08)

(26) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 736(E) published in Gazette of India dated the 16<sup>th</sup> October, 2008 together with an explanatory memorandum seeking to levy anti-dumping duty imposed on imports of Chloroquine phosphate, originating in, or exported, from the People's Republic of China upto and inclusive of 2<sup>nd</sup> September 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (ii) G.S.R. 743(E) published in Gazette of India dated the 21<sup>st</sup> October, 2008 together with an explanatory memorandum seeking to extend levy anti-dumping duty imposed on imports of Vitamin C, originating in, or exported, from the People's Republic of China upto and inclusive of 23<sup>rd</sup> October 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (iii) G.S.R. 745(E) published in Gazette of India dated the 22<sup>nd</sup> October, 2008 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on import of fully drawn yarn or fully printed yarn or spin drawn yarn or flat yarn of polyester of any specification, produced and exported by M/s H.K. Corporation, Korea RP.
- (iv) G.S.R. 746(E) published in Gazette of India dated the 22<sup>nd</sup> October, 2008 together with an explanatory memorandum rescinding Notification No. 69/2008/Cus., dated the 15<sup>th</sup> May, 2008.
- (v) G.S.R. 758(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of phenol, originating in, or exported from, Singapore, South Africa and the European Union at the rates recommended by the Designated Authority in the final findings of Sunset Review Investigation.
- (vi) G.S.R. 762(E) published in Gazette of India dated the 31<sup>st</sup> October, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Cable Ties, originating in, or exported from the People's Republic of China and Taiwan and imported into India.

- (vii) G.S.R. 806(E) published in Gazette of India dated the 20<sup>th</sup> November, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of acrylic fibre, originating in, or exported from Thailand and Korea RP at the rates recommended by the Designated Authority in the final findings of Sunset Review Investigation.
- (viii) G.S.R. 815(E) published in Gazette of India dated the 21<sup>st</sup> November, 2008 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on Compact Fluorescent Lamps, originating in, or exported from China PR, Sri Lanka and Vietnam.

(Placed in Library, See No. LT. 9465/08)

- (27) A copy of the Notification No. G.S.R. 793(E) (Hindi and English versions) published in Gazette of India dated the 18<sup>th</sup> November, 2008 making certain amendments in the Notification No. 41/2007-Service Tax dated the 6<sup>th</sup> October, 2007 under sub-section (4) of Section 94 of the Finance Act, 1994, together with an explanatory memorandum

(Placed in Library, See No. LT. 9466/08)

- (28) A copy of the Pan Masala Packing Machines (Capacity Determination and Collection of Duty) Second Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 741(E) in Gazette of India dated the 20<sup>th</sup> October, 2008 under sub-section(2) of Section 38 of the Central Excise Act, 1944, together with an explanatory memorandum.

(Placed in Library, See No. LT. 9467/08)

- (29) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31<sup>st</sup> March, 2008 together with Auditor's Report thereon:-

- (i) Ellaquai Dehati Bank, Srinagar.

(Placed in Library, See No. LT. 9468/08)

- (ii) Mewar Aanchalik Gramin Bank, Udaipur.

(Placed in Library, See No. LT. 9469/08)

- (iii) Rushikulya Gramya Bank, Berhampur.

(Placed in Library, See No. LT. 9470/08)

- (30) A copy of the consolidated Review (Hindi and English versions) in respect of the above mentioned Bank for the year ended the 31<sup>st</sup> March, 2008.

(Placed in Library, See No. LT. 9471/08)

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2007-2008.

(Placed in Library, See No. LT. 9472/08)

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI SUBBULAKSHMI JAGADEESAN): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2006-2007.

(ii) Annual Report of the National Handicapped Finance and Development Corporation, Faridabad, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9473/08)

(b) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2007-2008.

(ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (1) above.

(Placed in Library, See No. LT. 9474/08)

(3) A copy of the Annual Report (Hindi and English versions) of the Protection of Civil Rights Act, 1955, for the year 2006 under sub-section (4) of Section 15A of the said Act.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 9475/08)

(5) A copy of the Annual Report (Hindi and English versions) of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989, for the year 2006 under sub-section (4) of Section 21 of the said Act.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(Placed in Library, See No. LT. 9476/08)

**भारी उद्योग और लोक उद्यम मंत्रालय में राज्य मंत्री (श्री रघुनाथ झा) :** महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ -

(1) निम्नलिखित पत्रों की एक-एक प्रतिलिपि (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) भारत हेवी प्लेट एण्ड वेसल्स लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9477/08)

(दो) भारत पंप एण्ड कंप्रेसर लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9478/08)

(तीन) तुंगभद्रा स्टील प्रोडक्ट लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9479/08)

(चार) बिज एण्ड रूफ कॉर्पोरेशन लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9480/08)

(पांच) त्रिवेणी स्ट्रक्चरल लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9481/08)

(छः) भारत भारी उद्योग निगम लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9482/08)

(सात) रिचर्डसन एण्ड कुडास (1972) लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9483/08)

(आठ) एचएमटी लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9484/08)

(नौ) नेपा लिमिटेड और भारी उद्योग विभाग, भारी उद्योग और लोक उद्यम मंत्रालय के बीच वर्ष 2008-2009 के लिए हुआ समझौता ज्ञापन।

(Placed in Library, See No. LT. 9485/08)

(2) कंपनी अधिनियम, 1956 की धारा 619क की उपधारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रती (हिन्दी तथा अंग्रेजी संस्करण):-

(क) (एक) हिन्दुस्तान पेपर कॉरपोरेशन लिमिटेड के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) हिन्दुस्तान पेपर कॉरपोरेशन लिमिटेड के वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT. 9486/08)

(ख) (एक) नेपा लिमिटेड, नेपालनगर के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेपा लिमिटेड, नेपालनगर के वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT. 9487/08)

(ग) (एक) स्कूटर इंडिया लिमिटेड, लखनऊ के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) स्कूटर इंडिया लिमिटेड, लखनऊ के वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT. 9488/08)

(घ) (एक) टायर कॉरपोरेशन ऑफ इंडिया लिमिटेड, कोलकाता के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) टायर कॉरपोरेशन ऑफ इंडिया लिमिटेड, कोलकाता के वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT. 9489/08)

(ड.)(एक) नेशनल बाईसिकल कॉरपोरेशन ऑफ इंडिया लिमिटेड, मुंबई के वर्ष 2007-2008 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) नेशनल बाईसिकल कॉरपोरेशन ऑफ इंडिया लिमिटेड, मुंबई के वर्ष 2007-2008 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT. 9490/08)

(च) (एक) इंस्ट्रूमेंटेशन लिमिटेड, कोटा के वर्ष 2006-2007 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) इंस्ट्रूमेंटेशन लिमिटेड, कोटा के वर्ष 2006-2007 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रण-महालेखापरीक्षक की टिप्पणियां।

(Placed in Library, See No. LT. 9491/08)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): Sir, I, on behalf of Shri Namu Narain Meena, beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence on Medicinal Plants and Traditional Knowledge, Foundation for Revitalization of Local Health Traditions, Bangalore, for the year 2007-2008.

(Placed in Library, See No. LT. 9492/08)

- (2) A copy of the Notification No. 865(E) (Hindi and English versions) published in Gazette of India dated the 11<sup>th</sup> April, 2008 recognizing the laboratories, mentioned therein as environmental laboratories, issued under sections 12 and 13 of the Environment (Protection) Act, 1986.

(Placed in Library, See No. LT. 9493/08)

- (3) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Fourth Amendment Rules, 2008 published in Notification No. G.S.R 414(E) in Gazette of India dated the 30<sup>th</sup> May, 2008.
- (ii) The Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 published in Notification No. S.O. 2265(E) in Gazette of India dated the 24<sup>th</sup> September, 2008.

(Placed in Library, See No. LT. 9494/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PAWAN KUMAR BANSAL): Sir, I, on behalf of Shri Anand Sharma, beg to lay on the Table:-

- (1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultant India Limited and the Ministry of Information and Broadcasting for the year 2008-2009.

(Placed in Library, See No. LT. 9495/08)

- (2) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(Placed in Library, See No. LT. 9496/08)

THE MINISTER OF STATE IN THE MINISTRY OF STEEL (KUNWAR JITIN PRASADA): Sir, I beg to lay on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2007-2008.
- (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9497/08)

(b) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9498/08)

(c) (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 2007-2008.

(ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9499/08)

(d) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2007-2008.

(ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9500/08)

(e) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2007-2008.

(ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9501/08)

(f) (i) Review by the Government of the working of the MSTC Limited, Kolkata, for the year 2007-2008.

(ii) Annual Report of the MSTC Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9502/08)

(g) (i) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2007-2008.

(ii) Annual Report of the NMDC Limited, Hyderabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9503/08)

(h) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2007-2008.

(ii) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9504/08)

(i) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2007-2008.

(ii) Annual Report of the MECON Limited, Ranchi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9505/08)

(j) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro Steel City, for the year 2007-2008.

(ii) Annual Report of the Bharat Refractories Limited, Bokaro Steel City, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9506/08)

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DINSHA PATEL): Sir, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2007-2008.

(ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9507/08)

(b) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2007-2008.

(ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT. 9508/08)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT. 9509/08)

(3) A copy of the Petroleum and Natural Gas Regulatory Board (Removal of Difficulties) Order, 2008 (Hindi and English versions) published in Notification No. S.O. 1110(E) in Gazette of India dated the 8<sup>th</sup> May, 2008 issued under Section 59 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

(Placed in Library, See No. LT. 9510/08)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): Sir, I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT. 9511/08)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 2005-2006.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT. 9512/08)

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